

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-624/2016 in
OA-196/2015**

New Delhi this the 08th day of August, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Sh. S.C. Sharma, (ACDA Retired),
S/o Sh. S. Shankar Sharma,
R/o Shanti Vihar, 150,
Govind Nagar, Dehradun. Petitioner

(through Sh. R.K. Sharma)

Versus

Union of India through
1. Sh. Sunil Kumar Kohili,
The Controller General of Defence Accounts,
Ullan Batar Road,
Palam, Delhi Cantt. New Delhi-110010.

2. Ms. Shobhana Joshi,
The Secretary,
Ministry of Defence(Finance),
Room No-139, South Block, New Delhi.

3. Sh. S.K. Singh,
The PCDA (AF),
107, Rajpur Road, Dehradun. Respondents

(through Sh. Rajinder Nischal)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for the alleged non compliance of our order dated 22.08.2016, the operative part of which reads as follows:

“4. Accordingly, I allow this O.A. and direct the respondents to pay interest on delayed payment of gratuity, commuted value of pension and leave encashment to the applicant at GPF rates

commencing from three months after they became due i.e. three months after 01.08.2013 till the date of actual payment. The aforesaid payment shall be made to the applicant within a period of eight weeks from the date of receipt of a certified copy of this order. No costs."

2. In compliance thereof, the respondents have filed an affidavit in which they have stated that the order has been complied with and the applicant has been paid an amount of Rs. 4,71,405/- . The contention of the learned counsel for the petitioner is that another 2,11,628/- is due to the petitioner and that full payment has still not been made. He has also submitted that the interest paid to the petitioner is Simple Interest and not Compound Interest.
3. Be that as it may, in our opinion, our order has been substantially complied with. Accordingly, we close this CP. Notices issued to the alleged contemnors are discharged. The petitioner shall however be at liberty to make a representation to the respondents who will consider the same and pass appropriate orders.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/